GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 3241

TO BE ANSWERED ON THE 24th MARCH, 2021/3 CHAITRA, 1943 (SAKA)

BIO-TERRORISM

3241. SHRI SANJAY RAUT:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government is aware about the threat of bio-terrorism attack, which is deliberate release of viruses, bacteria, or other germs used to cause illness or death in people, animals or plants etc.;
- (b) if so, the details thereof and Government's response thereto;
- (c) whether Government is seriously considering to formulate effective laws to counter bioterrorism in the country; and
- (d) if so, the details thereof and by when, laws will be implemented to protect from bioterrorism?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (d): In order to counter the menace of terrorism in all its manifestations, there exists a well defined legislation in the form of Unlawful Activities (Prevention) Act, 1967 (UAPA). As per section 15(a) of UAPA, the use of biological substances for terrorist activities is defined as a 'terrorist act' and is punishable under the Act. Law enforcement agencies, both of Centre and State, are empowered to take action as per provisions of the Act.
